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- (ii) Annual Report of the Salem Steel Limited, Salem, for the period ended 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6955/74].

SHRI SOMNATH CHATTERJEE (Burdwan): The review and the report relate to the period ending 31st March, 1973. Today is the 9th May 1974. No reasons are being put forward for the delay. Also the Annual Report of this Company along with the audited accounts have been submitted after more than a year. Within six months of the end of the accounting period, the accounts should have been audited, the balance sheet should have been filed and the annual general meeting should have been held. Why is it that it has taken one year? Why is it that no reasons have been given for the delay in laying it on the Table of the House?

SHRI K. D. MALAVIYA: I am not aware whether there has been a delay, as indicated by the hon. Member. But, if some delay has occurred, in this matter, I will make enquiries and let him know.

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table—

- (i) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by

the President in relation to the State of Gujarat:

- (1) Order No. VCT/2373/10537/V dated the 6th November, 1973 in the case of Shri Jankalyan Co-operative Housing Society Junagadh.
- (2) Order No. VCT-1773/154495-V dated the 7th November, 1973 in the case of Sarvasri Dalabhai Punjabhai and Shivabhai Hirabhai of Tandajla Taluka, Baroda.
- (3) Order No. VCT-1773/85510-V dated the 8th November, 1973 in the case of Dipkunj Cooperative Housing Society Limited, Baroda.
- (4) Order No. VCT-1773/91320-V dated the 20th November, 1973 in the case of Kismat Colony Co-operative Housing Society Limited, Baroda.
- (5) Order No. VCT-1773/101695-V dated the 22nd November, 1973 in the case of Shri Jeeenagar Cooperative Housing Society Limited, Jarod, Taluka Vaghodia, District Baroda.
- (6) Order to VCT-1773/101695 dated the 26th November, 1973 in the case of, the Yogeshwar Kripa Cooperative Housing Society, Limited.
- (7) Order No. VCT-2873/102093-V dated the 29th November, 1973 in the case of Shri Jadav Duda.
- (8) Order No. VCT-1473/85010-V dated the 29th November, 1973 in the case of Chandrama Cooperative Housing Society.
- (9) Order No. VCT-3072/62848-V dated the 1st December, 1973 in the case of Divya Vasundhara Financial Co-

- operative Private Limited, Surat.
- (10) Order No. VCT-1473/88065-V dated the 3rd December, 1973 in the case of Raj Rajeshwari Cooperative Housing Society, Ahmedabad.
- (11) Order No. VCT-3073/77198-V dated the 14th December, in the case of Shri Natwarlal Gulabhai.
- (12) Order No. VCT-1473/17611-V dated the 18th December, 1973 in the case of Ahmedabad Municipal Corporation Staff Cooperative Housing Society Ahmedabad.
- (13) Order No. VCT-3073/61192-V dated the 17th December, 1973 in the case of Shri Ganpatsing Jayasinhbai.
- (14) Order No. VCT-3073/84212-V dated the 18th December, 1973 in the case of Sarvashri Natwarlal Nanubhai.
- (15) Order No. VCT-3073/95689-V dated the 18th December, 1973 in the case of Shrimati Bhikhiben, widow of Govanbhai.
- (16) Order No. VCT-3073/101689-V dated the 19th December, 1973 in the case of Shri Jagubhai Govindji Patel and others.
- (17) Order No. VCT-1472/91497-V dated the 20th December, 1973 in the case of Jodhpur Kunj Cooperative Housing Society Limited, Jodhpur Tekra, Ahmedabad.
- (18) Order No. VCT-1472/154544-V dated the 21st December, 1973 in the case of New Ashiyana Cooperative Housing Society Limited, Ahmedabad.
- (19) Order No. VCT-1473/75123-V dated the 29th December, 1973 in the case of the Kanan Cooperative Housing Society Limited, Ahmedabad.
- (20) Order No. VCT-1773/75875-V dated the 1st January, 1974 in the case of Shri Kutch Gurjar Kshatriya Seva, Samaj, Baroda.
- (21) Order No. VCT/1473/60737-V dated the 22nd January, 1974 in the case of Shrimati Udiba Mohanlal Brahmhatt.
- (22) Order No. VCT-2673/131678-V dated the 25th January, 1974 in the case of Mother Dolores Sequera of Kalol.
- (23) Order No. VCT-2173/131690-V dated the 30th January, 1974 in the case of Shri Ramakrishna Seva Mandal, Anand.
- (24) Order No. VCT-2873/75784-V dated the 7th February, 1974 in the case of Saurashtra University Karmachari Cooperative Housing Limited, Rajkot.
- (25) Order No. VCT-1773/131706-V dated the 8th February, 1974 in the case of Shri Chhaganbhai Madhavbhai Patanwadia.
- (26) Order No. VCT-2073-Kha/3836-V dated the 8th February, 1974 in the case of the Amrakunj Cooperative Housing Society (proposed) Kalbilpor.
- (27) Order No. VCT-1873/5417-V dated the 8th February, 1974 in the case of the Pragnya Cooperative Housing Society Limited, Bhavnagar.
- (28) Order No. VCT-3073/77528-V dated the 8th February, 1974 in the case of the Jay Mahalaxmi Cooperative Housing Society Limited, Surat.

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- (29) Order No. VCT-2473/40396-V dated the 8th February, 1974 in the case of the Bhatrubhav Cooperative Housing Society, Nadiad.
- (30) Order No. VCT-1472/22518-V dated the 8th February, 1974 in the case of Shrinath Park Cooperative Housing Society Limited.
- (31) Order No. VCT-1773/87631-V dated the 11th February, 1974 in the case of the Fertilizer Cooperative Housing Society (proposed) Baroda.
- (32) Order No. VCT-3173/86453-V dated the 11th February, 1974 in the case of Dalvadi Mohan Kuber of Wadhvan.
- (33) Order No. VCT-1773/936448-V dated the 11th February, 1974 in the case of Laxminarayan Cooperative Housing Society Limited, Baroda.
- (34) Order No. VCT-1473-M-9290 V dated the 11th February, 1974 in the case of Gandhi Smriti Cooperative Housing Society Limited, Ahmedabad.
- (35) Order No. VCT-1473/85196-V dated the 11th February 1974 in the case of Nigam Cooperative Housing Society Limited, Ahmedabad.
- (36) Order No. VCT-2475/10949-V dated the 18th March, 1974 in the case of Gandhi Park Cooperative Housing Society Nadiad.
- (37) Order No. VCT-1472/38130-V dated the 20th March, 1974 in the case of Christ Folk Cooperative Housing Society Limited, Vejalpur.
- (38) Order No. VCT-2474/5739-V dated the 2nd April 1974 in the case of Naginbhai Gokalbhai Desai, Nadiad.
- (40) Order No. VCT-1473/85204-V dated the 2nd April, 1974 in the case of Nasib Apartments Cooperative Housing Society Limited Chadvad, Ahmedabad.
- (41) Order No. VCT-3073/95698-V dated the 3rd April, 1974 in the case of Jivan Smriti Cooperative Housing Society, Surat.
- (42) Order No. VCT-1473/14461-V dated the 3rd April, 1974 in the case of Mahendrakumar and others.
- (43) Order No. VCT-1473/139695-V dated the 3rd April 1974 in the case of Makhdmali Karamatali Saiyed of Saiyedwada, Khanpur, Ahmedabad.
- (44) Order No. VCT-1773/65343-V dated the 9th April, 1974 in the case of Shrimati Dolatben Somsinh Rathod.
- (45) Order No. VCT-1473/61066-V dated the 9th April, 1974 in the case of Bhav Kunj Cooperative Housing Society (proposed) Ahmedabad.
- (46) Order No. VCT-1470/89032-V dated the 3rd April, 1974 in the case of Bai Mani, widow of Shri Chhotalal Mundas and others.
- (47) Order No. VCT/SR-672, dated the 14th March, 1974 in the case of Joyitaram Lakhubhai's Company, Ahmedabad.
- (48) Order No. VCT-SR/29-73, dated the 13th March, 1974 in the case of Roopram Line Enterprise, Ahmedabad.

(49) Order No. VCT-2974/5418-V, dated the 28th March, 1974 in the case of V. K. V. Extraction Industries.

(50) Order No. VCT/SR-90-73, dated the 28th March, 1974 in the case of Divine Chief Seva Kendra, Pratapnagar, Baroda.

(ii) A statement (Hindi and English versions) showing (a) reasons for delay in laying the above Orders, and (b) for not laying the Hindi versions thereof. [Placed in Library. See No. LT-6956/74].

NOTIFICATION UNDER CENTRAL EXCISE RULES 1944 AND GUJARAT SALES TAX (SECOND AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

(1) A copy each of Notification Nos. G.S.R. 201(E) to G.S.R. 207 (E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-6957/74].

(2) (i) A copy of the Gujarat Sales Tax (Second Amendment) Rules, 1974, published in Notification No. (GHN-252)GSR-1074/(12)-TH in Gujarat Government Gazette dated the 16th April, 1974 under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification. [Placed in Library. See No. LT-6958/74].

ANNUAL REPORT OF HINDUSTAN LATEX LTD. NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI BASAPPA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6959/74].

SHRI SOMNATH CHATTERJEE:

This is also a similar case. The annual report is for the year 1972-73. It has not been mentioned, what is the date of comments of the Comptroller and Auditor General of India. Here also, similar delay has taken place. I would like to know, why in respect of Government companies, reports are not being placed in time and audits are not being done in time. If this has not been done, the Minister owes an explanation to the House. Here also, no reasons have been given.

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): This report has been delayed. I have issued instructions that in future, Hindustan Latex Limited, will give their annual report in that very calendar year to which the annual report relates.

REVIEWS AND ANNUAL REPORTS OF MYSORE IRON & STEEL LTD., BHADRAVATI 1972-73, BHARAT COKING COAL LTD., DHANBAD FOR 1972 AND NATIONAL COAL DEVELOPMENT CORPORATION LTD., RANCHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to